

termination of transfer petition has been deleted.

(xii) The scope for the summary trial of cases has been enlarged considerably.

(xiii) The Courts of Session have also been empowered to continue the hearing of the case from the stage of evidence reached by his predecessor. Under the old Code the provision was applicable to the Courts of Magistrates only.

12.00 hrs.

MR. DEPUTY-SPEAKER: Papers laid on the Table.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of privilege against Shri A. B. A. Ghani Khan Chaudhuri for giving the House wrong figures about the DVC power generation... (*Interruptions*). I have quoted the figures and he has misled the House and you should allow my privilege motion... (*Interruptions*).

MR. DEPUTY-SPEAKER: May I request all hon. Members to take their seats. I will come to that after the papers are laid.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF CENTRAL ELECTRONICS LTD. NEW DELHI FOR 1978-79 AND A STATEMENT FOR DELAY.

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Central Electronics Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement regarding Review by the Government on the working of the Company and rea-

sons for delay in laying the Report. [Placed in Library. See No. LT-626/80].

REVIEW ON AND ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LTD. NEYVELI (TAMIL NADU) FOR 1978-79 AND ANNUAL REPORT OF CENTRAL POWER RESEARCH INSTITUTE, BANGALORE FOR 1978-79

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu) for the year 1978-79.

(ii) Annual Report of the Neyveli Lignite Corporation, Limited, Neyveli (Tamil Nadu) for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-627/80].

(2) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts. [Placed in Library. See No. LT-628/80].

NOTIFICATIONS UNDER GUJARAT LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION) SALARY AND ALLOWANCES ACT, 1979 AND SALARY AND ALLOWANCES OF LEADER OF OPPOSITION IN LEGISLATIVE ASSEMBLY ACT, 1978 (PUNJAB) AND A COPY OF THE BIHAR LEGISLATURE (MEMBER SALARIES, ALLOWANCES AND PENSION) (AMENDMENT) ORDINANCE, 1980.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISMA NARAIN SINGH): I beg to lay on the Table:—

(1) A copy of the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances (Amendment) Rules, 1980, (Hindi and English versions) published in Notification No. GK-80 8-4691/B-(PA) in Gujarat Government Gazette dated the 4th March, 1980, under sub-section (3) of section 12 of the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-629/80].

(2) A copy of the Salary and Allowances of Leader of Opposition in Legislative Assembly Rules, 1979 (Hindi and English versions) published in Notification No. G.S. R. 41 in Punjab Government Gazette dated the 30th March, 1979, together with Corrigendum thereto published in Punjab Government Gazette dated the 10th August, 1979 under sub-section (3) of section 10 of the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT-630/80].

(3) A copy of the Bihar Legislature (Members' Salaries, Allowances and Pension) (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-631/80].

PUMPS AND COMPRESSORS LTD. NAINI, ALLAHABAD FOR 1978-79, BHARAT OPHTHALMIC GLASS LTD. DURGAPUR FOR 1978-79 AND A STATEMENT FOR DELAY, NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951. ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement, regarding Review by the Government on the working of the Company. [Placed in Library. See No. LT-632/80].

(b) (i) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement regarding Review by the Government on the working of the Company. [Placed in Library. See No. LT-633/80].

(c) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur for the year 1978-79.

(ii) Annual Report of the Bharate Ophthalmic Glass Limited, Durgapur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at 1(c) above. [Placed in Library. See No. LT-634/80].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 556(E) published in Gazette of India dated the 28th September, 1979 regarding continuation of the management of M/s. Eastern Distilleries Private Limited, Calcutta.

(ii) S.O. 757(E) published in Gazette of India dated the 26th November, 1979 regarding continuation of the management of M/s. Containers and Closures Limited, Calcutta. [Placed in Library. See No. LT-635/80].

(4) A copy of Notification No. by the Uttar Pradesh State Sugar (regulation) Act, 1951. [Placed in ADVANCE REPORT OF THE COMPTROLLER AND AUDITOR GENERAL FOR 1978-79, UNION GOVERNMENT (CIVIL), REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1978-79, UNION GOVT. (DEFENCE SERVICES), A COPY OF APPROPRIATION ACCOUNTS OF DEFENCE SERVICES FOR 1978-79 A CONSOLIDATED REPORT ON PUBLIC SECTOR BANKS FOR THE YEAR, ENDED ON 31ST DECEMBER, 1978, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, GUJARAT SALES TAX ACT, 1969 AND REVIEW ON AND ANNUAL REPORT OF LIFE INSURANCE CORPORATION OF INDIA FOR THE YEAR ENDED ON 31ST MARCH, 1979.

(i) Advance Report of the Comptroller and Auditor General for 1978-79, Union Government (Civil), Report of Comptroller and Auditor General of India for 1978-71, Union Govt. (Defence Services), a copy of Appropriation Accounts of Defence services for 1978-79 a consolidated Report on Public Sector Branch for the year 1962, ended on 31st December, 1978, Notification under customs Act, Gujarat Sales Tax Act, 1979 and Revenue and Annual Report Life Insurance Corporation of India for the year ended 31st March, 1979

SHRI CHARANJIT CHANANA:

On behalf of Shri Jagannath Paha-dia I beg to lay on the Table:

(1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—

(i) Advance Report of the Comptroller and Auditor General of India for the year 1978-79; Union Government (Civil).

(ii) Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Defence Services).

(2) A copy of the Appropriation Accounts of the Defence Services for the year 1978-79 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-637/80].

(3) A copy of the Consolidated Report (Hindi and English versions) on the working of the public sector banks for the year ended 31st December, 1978. [Placed in Library. See No. LT-638/80].

(4) A copy of Notification No. G.S.R. 107 (E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-639/80].

(5) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:

(i) Notification No. (GHN-72) GST-1079 (S. 49) (76) published in Gujarat Government Gazette dated the 26th October, 1979 containing corrigendum to Notification No. (GHN-39) GST-1078

(S. 49) (67) dated the 26th June, 1978.

(ii) Notification No. (GHN-86) GST-1079 (S.49) (77)-TH dated the 12th December, 1979 making certain amendments to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970.

(iii) Notification No. (GHN-91) GST-1079 (S. 49) (78-TH published in Gujarat Government Gazette dated the 28th December, 1979 making certain amendment to Notification No. (GHN-627) GST-1070 (S.49)-TH dated the 29th April, 1970.

(iv) Notification No. (GHN-93) GST-1079 (S.49) (79-TH published in Gujarat Government Gazette dated the 28th December, 1979 making certain amendment to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970.

(v) Notification No. (GHN-95) GST-1079 (S. 49) (80)-TH published in Gujarat Government Gazette dated the 29th December, 1979 making certain amendment to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970.

(vi) Notification No. (GHN-4) GST-1080 (S. 49)-81-TH published in Gujarat Government Gazette dated the 16th January, 1980 making certain amendment to Notification No. GHN 627-GST-1070 (S. 49)-TH dated the 29th April, 1970.

(vii) Notification No. GHN-18), GST-1080 (S. 49) (82)-TH published in Gujarat Government Gazette dated the 3rd March, 1980 making certain amendment to Notification No. (GHN-627) GST-1070 (S. 49)-TH dated the 29th April, 1970. [Placed in Library. See No. LT-640/86].

(6) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969 read with clause (C) (iv) sued by the President in Relation to the State of Gujarat:—

(i) Notification No. (GHN-71) GSR-1079 (25)-TH published in Gujarat Government Gazette dated the 26th October, 1979 containing corrigendum to Notification No. (GHN-32) GST-1078 (20)-TH dated the 18th May, 1978.

(ii) The Gujarat Sales Tax (Second Amendment) Rules, 1979, published in Notification No. (GHN-74) GSR-1079 (22)-TH in Gujarat Government Gazette dated the 19th October, 1979.

(iii) The Gujarat Sales Tax (Third Amendment) Rules, 1979, published in Notification No. (GHN-81) GSR-1079 (23)-TH in Gujarat Government Gazette dated the 22nd November, 1979.

(iv) The Gujarat Sales Tax (Fourth Amendment) Rules, 1979, published in Notification No. (GHN-94) GSR-1079 (24)-TH in Gujarat Government Gazette dated the 28th December, 1979.

(v) The Gujarat Sales Tax (Amendment) Rules, 1980 published in Notification No. (GHN-17) GSR-1080 (26)-TH in Gujarat Government Gazette dated the 3rd March, 1980. [Placed in Library. See No. LT-641/80].

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1979 along with the Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.